

Supply of Slack Coal to Kilns for Accelerating Construction of Houses

*179. SHRI P. VENKATASUBBAIAH: Will the MINISTER OF WORKS AND HOUSING (NIRMAN AUR AWAS MANTRI) be pleased to state :

(a) Whether the number of construction of houses in this year will be much less than the previous year thus throwing out of employment a large number of people ;

(b) whether this is due to lack of raw material like slack coal to the kilns; and

(c) The steps Government propose to take to ensure supply of adequate slack coal to the kilns ?

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (NIRMAN AUR AWAS TATHA SWASTHYA AUR PARIVAR NIYOJAN MANTRI) (SHRI UMA SHANKAR DIKSHIT) : (a) and (b). It is a fact that the movement of slack coal required for brick burning from September 1970 onwards has not been sufficient to meet the requirements and has been less than last year. This is likely to affect the construction of new houses.

(c) The Ministry of Railways have been requested to ensure adequate movement of slack coal. It has also been suggested that during the slack season adequate stocks of slack coal should be stock-piled which can be used during the working season.

Supply of MIG-21 to Pakistan by China

*180. SHRI M. RAM GOPAL REDDY : Will the MINISTER OF DEFENCE (RAKSHA MANTRI) be pleased to state :

(a) whether it is reported in the *Amrita Bazar Patrika* of February 25, 1971 that Pakistan is getting six to nine squadrons of MIG-21 fighters from China ;

(b) If so whether Government have made any assessment of its implications on the security of India ; and

(c) the steps which Government propose to take to meet this growing threat ?

THE MINISTER OF DEFENCE (RAKSHA MANTRI) (SHRI JAGJIWAN RAM) : (a) Government have seen this report.

(b) and (c). Our Defence preparedness is constantly being reviewed to meet the changing threats.

Provision of service facilities in Greater Kailash Part II, New Delhi

806. SHRI TRIDIB CHAUDHURI : Will the MINISTER OF WORKS AND HOUSING (NIRMAN AUR AWAS MANTRI) be pleased to refer to the reply given to Unstarred Question No. 4546 on the 31st August, 1970 regarding the permission for registration of Plots purchased in Greater Kailash Part II, New Delhi and state :

(a) whether the coloniser (DLF) has since provided service facilities in Greater Kailash Part II, in all the blocks other than 'E' block ;

(b) if so when permission for construction will be given ;

(c) whether Government have forfeited the security amount of the coloniser and undertaken the work themselves ; and

(d) if no deposit had been made by the coloniser, how the colony plan was approved on the 12th December, 1969 ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (NIRMAN AUR AWAS MANTRALAYA MEN RAJYA MANTRI) (SHRI I. K. GUJRAL) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) The coloniser had deposited an amount of Rs. 2,42,000 with the Municipal Corporation of Delhi as guarantee for laying the services in accordance with the approved layout service plans.